

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 09.04.2009

The Meeting No. 2/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 09.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 2/84-ALC3/2009 MEETING DATE : 09.04.2009

1	Case No.: 2/2/84-ALC3/2009	Party Name:VMT SPINNING COMPANY LTD.,	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Approved
	HQ File :01/84/050/00480/AM09/	RLA File :30/24/040/00035/AM08/	Lic.No/Date:3010053855 13.11.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	Case No.: 3/42/84-ALC3/2008	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Approved
	HQ File :01/84/050/00430/AM09/	RLA File :06/24/040/00050/AM09/	Lic.No/Date:0610014908 06.01.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. However, Committee recalled that in one case of the firm, advance authorization No. 0610013491 dated 05.06.2008 (HQ F.No. 01/84/50/146/AM09/DES-V), Committee has already allowed items of import at S.No. 1, 2 & 3 with 5% wastage and import at S.No. 4 on net to net basis with accountability clause. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the R.A to fix the adhoc norms accordingly, if items of import and export product are the same in this case.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

3	Case No.:5/2/84-ALC3/2009		Party Name:SAI FLEXI BAG PVT.LTD	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status : Approved									
	HQ File :01/84/050/00481/AM09/		RLA File :35/24/040/00049/AM09/	Lic.No/Date:3510025786 03.02.2009										
	<p>Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Export item</th> <th>Export Qty.</th> <th>Import item</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Jumbo Bags</td> <td>62983 Kgs</td> <td>1) Polypropylene fabric (UV Stabilized) 2) Polypropylene yarn for stitching</td> <td>1) 61172 Kgs (with 5% wastage) 2) 3212 Kgs (with 2% wastage)</td> </tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>					S. No	Export item	Export Qty.	Import item	Qty. allowed	1	Jumbo Bags	62983 Kgs	1) Polypropylene fabric (UV Stabilized) 2) Polypropylene yarn for stitching
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1	Jumbo Bags	62983 Kgs	1) Polypropylene fabric (UV Stabilized) 2) Polypropylene yarn for stitching	1) 61172 Kgs (with 5% wastage) 2) 3212 Kgs (with 2% wastage)										

4	Case No.:10/46/84-ALC3/2008		Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status : Rejected
	HQ File :01/84/050/00452/AM09/		RLA File :02/24/040/00266/AM09/	Lic.No/Date:0210122892 05.02.2009	Defer Date:09.04.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DC (MSME) letter dated 18.03.2009. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>				

5	Case No.:1/2/84-ALC3/2009	Party Name:COIRFLEX	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Approved
	HQ File :01/84/050/00479/AM09/	RLA File :10/24/040/00141/AM09/	Lic.No/Date:1010033154 27.03.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Platisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

6	Case No.:6/2/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Withdraw
	HQ File :01/84/050/00482/AM09/	RLA File :31/24/040/00340/AM09/	Lic.No/Date:3110037930 30.03.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that adhoc norms have been fixed in similar case of the firm. Such adhoc norms fixed for the similar export/import item shall be valid for one years and there is no need to refer the case to Norms Committee for fixation of norms in such case. In view of this Committee decided to withdraw this case from agenda.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

7	Case No.:3/2/84-ALC3/2009	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Withdrawn
	HQ File :01/84/050/00001/AM10/	RLA File :35/24/040/00064/AM09/	Lic.No/Date:3510026285 31.03.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that adhoc norms have been fixed in similar case of the firm. Such adhoc norms fixed for the similar export/import item shall be valid for one years and there is no need to refer the case to Norms Committee for fixation of norms in such case. In view of this Committee decided to withdraw this case from agenda.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

8	Case No.:4/2/84-ALC3/2009	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Withdrawn
	HQ File :01/84/050/00002/AM10/	RLA File :35/24/040/00065/AM09/	Lic.No/Date:3510026286 31.03.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that adhoc norms have been fixed in similar case of the firm. Such adhoc norms fixed for the similar export/import item shall be valid for one years and there is no need to refer the case to Norms Committee for fixation of norms in such case. In view of this Committee decided to withdraw this case from agenda.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:7/2/84-ALC3/2009	Partv Name:CHHOTANAGPUR ROPE	Meet No/Date:2/84-ALC3/2009	Status:
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9		WORKS PVT.LTD.	09.04.2009	Deferred
	HQ File :01/84/050/00483/AM09/	RLA File :02/24/040/00287/AM09/	Lic.No/Date:0210125065 31.03.2009	Defer Date:07.05.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier file wherein similar case of the firm has been approved. It was decided to await the same and defer the case for re-listing on 07.05.2009.</p>			

10	Case No.:8/2/84-ALC3/2009	Party Name:LUMENS INDIA	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Approved
	HQ File :01/84/050/00484/AM09/	RLA File :02/24/040/00289/AM09/	Lic.No/Date:0210125066 31.03.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

11	Case No.:9/2/84-ALC3/2009	Party Name:ASPINWALL & CO. LTD.	Meet No/Date:2/84-ALC3/2009 09.04.2009	Status: Approved
	HQ File :01/84/050/00485/AM09/	RLA File :10/24/040/00145/AM09/	Lic.No/Date:1010033249 31.03.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage on item of import or as applied by the firm whichever is less. Weight of Plastisole should match in the export and import item.</p>			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No.25	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/255/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210115958 dated 11.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.26	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/285/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210116699 dated 29.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.27	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/213/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112958 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.28	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/347/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210118697 dated 21.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.29	M/s Uniworth Textiles Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/353/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210118793 dated 22.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the reply submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Silk Wool (Silk	5835	1) Tussah spun silk yarn	1) 3913 Kgs	1) 3727 Kgs

60% & Wool 40%)	Kgs	natural 2) Wool Top	2) 2733 Kgs	2) 2485 Kgs
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.30	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/130/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112088 dated 06.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.31	M/s Reflexions Narayani Impex Pvt. Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/272/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210113394 dated 10.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 23.04.2009.

Case No.32	M/s Rolex Hosiery Pvt. Ltd., New Delhi
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NC 02/10 dt. 09.04.2009	F.No. 01/84/50/350/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229631 dated 21.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call applicant firm for personal hearing alongwith complete justification for seeking higher wastage and sample of export/import item in its meeting to be held on 14.05.2009. The case stands deferred for re-listing on 14.05.2009.

Case No.33	M/s Tarantella Fashions (Pvt.) Ltd., Coimbatore
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/448/AM-09/DES-V
Ratification of input output norms against Annual Advance Authorization No. 3210039674 dated 04.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 07.05.2009.

Case No.34	M/s Gupta Exim (India) Pvt. Ltd., New Delhi
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/806/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510170905 dated 18.11.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and took note on its earlier decision taken on 08.12.2005 in respect of advance authorization No. 0510168800 dated 18.10.2005. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

- (i) The item of import at S.No. 1, 4 and 7 may be allowed with 10% wastage.
- (ii) The remaining items of import with 1% wastage.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.35	M/s Century Overseas, New Delhi
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/36/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510203277 dated 04.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call applicant firm for personal hearing alongwith complete justification and documents pertaining to their request for deletion of GSM condition in its meeting to be held on 14.05.2009. The case stands deferred for re-listing on 14.05.2009.

Case No.36	M/s Jiwanram Sheoduttai Industries Ltd., Kolkata
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/337/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210118381 dated 10.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, CAM, Laymarker submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.37	M/s Kitex Garments Ltd.
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/369/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010031468 dated 04.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: Committee considered the case as per Agenda and observed that in respect of firm's Advance Authorization No. 1010027856 dated 09.11.2007, NC has already fixed the adhoc norms for the same Style No. 662240 of the export product in its meeting held on 29.11.2007. The Committee also observed that this adhoc norms are well covered within one year in the instant case. It was therefore decided to advise R.A to fix the norms in this case on repeat basis accordingly keeping in view the same Style No.662240 and monitor the same on export side.

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.38	M/s Indo British Garments Pvt. Ltd., New Delhi
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/390/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510215299 dated 22.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call applicant firm for personal hearing alongwith complete justification in support of their request and sample of export/import item in its meeting to be held on 14.05.2009. The case stands deferred for re-listing on 14.05.2009.

Case No.39	M/s JCT Ltd., Phagwara
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/216/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010056679 dated	

13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise applicant firm to furnish documentary evidence corroborating the fact that CIF value of import comes to 29.42% of FOB value in this case. They may be also advised to furnish the price-list of import items alongwith complete working sheet on it. The case stands deferred for re-listing on 14.05.2009.

Case No.40	M/s G.R Corporation, Kanpur
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/332/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610014370 dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the reply given by the firm. It was decided to defer the case for re-listing on 23.04.2009.

Case No.41	M/s JCT Ltd., Phagwara
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/380/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057092 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise applicant firm to furnish documentary evidence corroborating the fact that CIF value of import comes to 29.42% of FOB value in this case. They may be also advised to furnish the price-list of import items alongwith complete working sheet on it. The case stands deferred for re-listing on 14.05.2009.

Case No.42	M/s JCT Ltd., Phagwara
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/525/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 3010057804 dated 02.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise applicant firm to furnish documentary evidence corroborating the fact that CIF value of import comes to 29.42% of FOB value in this case. They may be also advised to furnish the price-list of import items alongwith complete working sheet on it. The case stands deferred for re-listing on 14.05.2009.

Case No.43	M/s Madura Garments Exports Ltd.
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/428/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710062268 dated 06.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details, sample submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Mens/Ladies shorts Style No. DB-8903	895 Pcs	100% Linen piece dyed woven fabric dobby 14X14/74x68, Width-53/54", GSM-215+/-10%	1.80 Sq mtrs/Pc
2	Mens/Ladies(3/4) shorts Style No. DB-8906	3835 Pcs	100% Linen piece dyed woven fabric dobby 14X14/74x68, Width-53/54", GSM-215+/-10%	1.90 Sq mtrs/Pc

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the style No. mentioned above on export side.

Case No.44	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
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NC 02/10 dt. 09.04.2009	F.No. 01/84/162/407/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310478445 dated 11.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 07.05.2009.

Case No.45	M/s Madura Garments Exports Ltd.
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/429/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710062269 dated 06.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008, the Qty. asked (2.27 Sq mtr/Pc) by the firm is within 7.5% of the Qty. allowed as per relevant SION at S.No. J-175 (2.15 Sq mtrs/Pc). Hence, it was decided to allow the inputs @ 2.15 Sq mtrs/Pc in this case.

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.46	M/s Drishti Apparels, Gurgoan
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/114/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0510127701 dated 03.06.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Ashok Srivastava, an authorized representative of the firm, who appeared for personal hearing in this case. The samples were also shown in this case, but as regards quantitative requirement, representative could not explain. In view of

this Committee advised the representative to attend next personal hearing alongwith size-wise calculation sheet, measurement and justification thereon in support of representation made in this case. The case stands deferred for re-listing on 14.05.2009.

Case No.47	M/s Madura Garments Exports Ltd.
NC 02/10 dt. 09.04.2009	F.No. 01/84/50/444/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710062666 dated 02.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and sample. It was observed that firm have not given calculation sheet, Style No. and measurement pertaining to this case. In view of this Committee decided to advise the firm to submit size-wise calculation sheet, Style No., measurement and justification in this case. The case stands deferred for re-listing on 14.05.2009.

Case No.48	M/s Punit Creation, Mumbai
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/16/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0310508931 dated 24.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.49	M/s Naser Bali (Gloves) Pvt. Ltd., Chennai
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NC 02/10 dt. 09.04.2009	F.No. 01/84/162/14/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410102684 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 07.05.2009.

Case No.50	M/s Naser Bali (Gloves) Pvt. Ltd., Chennai
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/15/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410102685 dated 04.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 07.05.2009.

Case No.51	M/s Model Exim, Kanpur
NC 02/10 dt. 09.04.2009	F.No. 01/84/162/715/AM-09/DES-V
Modification of SION at S.No.G-45.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 07.05.2009.

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Outside agenda case

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Case No.1	M/s Ke-technical Textiles Pvt. Ltd. Kolkata
NC 02/10 dt. 16.04.2009	F.No. 01/84/050/00010/AM10/DES-V
Ratification of input output norms against Advance Authorization No. 0210125505 dated 09.04.2009– under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA File :02/24/040/00272/AM09/	

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 8% wastage on item of import on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.2	M/s Ke-technical Textiles Pvt. Ltd. Kolkata
NC 02/10 dt. 16.04.2009	F.No. 01/84/050/00011/AM10/
Ratification of input output norms against Advance Authorization No. 0210125506 dated 09.04.2009– under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA File :02/24/040/00273/AM09/	

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 8% wastage on item of import on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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